

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **11.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : M/s Veasons energy Systems Pvt Ltd

MAIN PETITION NUMBER : CP/510/IB/2017
(IA/MA) APPLICATION NUMBERS

IA/1393(CHE)/2024

ORDER

Present: Ms. Deepa Mariyappan, Ld. Counsel for Liquidator.

This application has been filed seeking extension of the liquidation period till 02.12.2024.

Heard.

The liquidation in the present case was ordered on 19.03.2018. Already more than 6 years have elapsed. No concrete progress is seen in the liquidation.

The Liquidator is directed to complete the liquidation process by 30.09.2024 in all respects, without seeking further extension.

IA/1393(CHE)/2024 is **disposed of**.

-sd-

[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-

[SANJIV JAIN]
MEMBER (JUDICIAL)